

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4665
ANSWERED ON:23.08.2001
CONTEMPT OF COURTS ACT
GANGASANDRA SIDDAPPA BASAVARAJ;VILAS BABURAO MUTTEMWAR

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) Whether the Bar Council of India and State Bar Councils have demanded changes in the Contempt of Courts Act to bring judges of the Supreme Court and High Courts in its purview;
- (b) If so, whether the Government have considered and examined the suggestions made by the Bar Council of India;
- (c) If so, the details thereof; and
- (d) The action taken by the Government in this regard?

Answer

MINISTER OF LAW, JUSTICE, CO. AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY)

(a) At a meeting of State bar Councils, held at Jodhpur in which the Bar Council of India participated, a Resolution was passed, stating inter alia, that the Judges of the Supreme Court and High Courts be brought within the purview of the Contempt of Court Jurisdiction. A copy of the resolution-dated 3.6.2001 is annexed.

(b)to(d)Various provisions of the Contempt of Courts Act, 1971 were reviewed by the Government in pursuance of the suggestion of the P.C Jain Commission set up by the Government to review the Administrative Laws and it was decided not to amend the Contempt of Courts Act, 1971 for the present.